

(c) the number of Buses likely to come on the road by the end of this year?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) Yes, Sir.

(b) A programme for repair of about 1000 held up buses with this amount has been prepared for making them road worthy within 2-3 month's period.

(c) One thousand held up buses are likely to be added in the road worthy fleet upto the end of September, 1995 after necessary repairs. The road worthy fleet at the end of this year would however depend upon the availability of funds.

[English]

Nomination to DDA

2584. SHRI B.L. SHARMA PREM : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the Government have not yet made nominations from Delhi Legislative Assembly to the DDA as per the DDA Act; and

(b) by when same is likely to be made?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI P.K. THUNGON) : (a) and (b) The proposal to amend the Delhi Development Act, 1957 to provide for representation of three Members of the Legislative Assembly of Delhi in the Delhi Development Authority is under consideration.

Allotment on Recommendations of M.Ps

2585. SHRI KUNJEE LAL : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state;

(a) the number of Government accommodation allotted on the recommendation of Members of Parliament during the last three years and the number of cases in which such recommendations were not accepted; and

(b) the reasons for not accepting these recommendations?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI P.K. THUNGON) : (a) and (b) The allotment of quarters is made in turn based on seniority of the Government employee and on out-of-turn basis to the personal staff of Ministers of Central Cabinet, Judges of Supreme Court, Member of Planning Commission, Medical cases covered under the rules and on compassionate grounds in relaxation of rules under SR 317 B 25 by the competent authority. Since allotments are made based on the above criteria, the question of acceptance or otherwise of the recommendations of Members of Parliament does not arise.

Convention of American Physicians from India

2586. SHRIMATI SURYA KANTA PATIL : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether attention of the Government has been drawn to the news-item that appeared in Mid-Day dated July 17, 1995 regarding convention of the Association of American Physicians from India;

(b) whether proper protocol was not observed in regard to Indian Union Health Minister and Indian Ambassador to the US who attended the convention and were also denied proper sitting honours; and

(c) if so the details thereof and the action taken by the Government in the matter?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI PRANAB MUKHERJEE) : (a) Yes, Sir.

(b) The Chief Guest at the function was the US President who delivered the inaugural address. The Health Minister and the Indian Ambassador were appropriately seated at the function.

(c) At the end of his speech, when President Clinton and Mrs. Clinton were on their way out of the banquet hall, a large number of the invitees present rushed to present themselves to the President and his wife which resulted in considerable confusion. The circumstances were not considered conducive for the Indian Health Minister to deliver his scheduled speech. The Consul General of India subsequently drew the attention of the organisers to this matter. The members of the organising committee subsequently tendered their apology to the Minister for the disorganisation at the function which they had not foreseen.

Investment in IDPL

2587. SHRI RAM PRASAD SINGH :

SHRI SURYA NARAYAN SINGH :

SHRI RAMASHRAY PRASAD SINGH :

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the Union Government has decided to invest Rs.11 crore for the revival of Public sector Indian Drugs & Pharmaceutical Ltd. (IDPL);

(b) if so, whether his Ministry has sought the services of an operating agency to evaluate this proposal;

(c) whether Rs.11 crore investment plan has to be cleared by the Finance Ministry;

(d) if so, the details thereof; and

(e) whether this proposal affects the revival of IDPL unit at Madras and if so, the details thereof?